हैं, धक्का लगाना पड़ता है, तो क्या वजीर साहब बतालायेंगे कि उन के पास क्या इंफार्मेशन है, कितनी नई दी गई हैं और यह जो उनका बयान है इसके मुताल्लिक उन

Oral Answers

काक्याजबाब है।

SHRI C. M. POONACHA: The allocation of the assets and liabilities of the industries or the concerns which were the properties of the erstwhile Punjab Government was determined as per section 53 of the States Reorganisation Act and for this purpose a special committee was set up and the Committee had gone into the various details and thes^r came to certain understandings on th_e basis of which the allocation of buses between the States of the Punjab, Haryana, Himachal Pradesh and Chandigarh was made. Beyond that I do not have any particular information.

SHRI I. K. GUJRAL: May I ask if the Haryana Government has represented about the need for additional funds to supplem&nt the fleet of buses at their disposal and to improve the lot of the buses?

SHRI C. M. POONACHA: Such a re. quest has been made but the present question is whether complaint has been received with reference to the allocations made. A settlement has been arrived at. Now after having done that there are certain additional requirements in respect of which we have received some requests.

श्री जगत नारायण: मेरे सवाल का अवाव नहीं श्राया। मैंने जो पढ़ कर सुनाया उस में यही लिखा हुआ है कि ट्रांस्पोर्ट मिनिस्टर ने दरख्वास्त की है कि हमें जो बसेज दी गई हैं वह पंजाब के लेबिल के मुताबिक नहीं हैं इसलिए हमें 80 लाख रुपया कंपेनसेशन दिया जाय हिन्द सरकार की तरफ से, तो उस सवाल का जबाब नहीं श्राया कि कितना कम्पेनसेशन दे रहे हैं उनको।

SHRI C. M. POONACHA; The specific point is not before us and when this

point is made we wili certainly look into the matter.

U.S. 'FOOD FOR PEACE BILL'

*537. SHRI NIREN GHOSH: f SHRI N. R. M. SWAMY: SHRI A. P. CHATTERJEE:

Will the Minister of FOOD, AGRI-CULTURE, COMMUNITY DEVELOP-MENT AND CO-OPERATION be pleased to state:

- (a) whether the attention of the Government of India has been drawn to a provision in the 'Food for Peace Bill' of the United States of America providing for mandatory restrictions on any shipments to nations trading with North Vietnam or Cuba;
- (b) if so, whether Government have considered its implications for India and what is the reaction of Government thereto; and
- (c) whether Government propose to stop the trade with Cuba in view of these restrictions?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI P. GOVINDA MENON): (a) The Food for Peace Act. 1966 of the U.S.A., which amends the Agricultural Trade Development and Assistance Act of 1954 of U.S.A.. also called Public Law 480, has been signed by the President of the United States. This legislation denies PL 480 sales agreements with countries which are covered by the following clause in that legislation:

"For the purpose only of sales of agricultural commodities under Title I of this Act, any nation which sells or furnishes or permits ships or aircraft under its registry to transport to or from Cuba or North Viet-Nam (excluding United States

tThe question was actually asked on the floor of the House by Shri Niren Ghosh.

installations in Cuba) any equipment, materials or commodities so long as they are governed by a communist regime: Provided, that with respect to furnishing, selling, or selling and transporting to Cuba medical supplies, non-strategic raw materials for agriculture and non-strategic agricultural or food commodities sales agreements may be entered into if the President finds with respect to each such country, and so informs the Senate and the House of Representatives of the reasons therefor, that the making of each such agreement would be in the national interest and all such findings and reasons therefor shall be published in the Federal Register."

Written Answers

(b) and (c) We are not called upon to express any reaction until and unless an actual abridgement of our right is threatened. We maintain our sovereign rights to trade with any State.

SHRI NIREN GHOSH: There was a news item that the Prime Minister said that stringe are being attached to the shipments of food from America. She expressed the hope that some way may be found out. May I know whether any agreement has been reached between the U.S. and India under the new legislation and what is the way found out referred to by the Prime Minister? Have there been any negotiations and have the Government come to any conclusions about the ways to be found out?

SHRI P. GOVINDA MENON: No agreement has been reached between the U.S. and India under the new legislation.

SHRI NIREN GHOSH: He has not answered the main question. The Prime Minister said that a way will be found out. Since this legislation is not in consonance with the sovereign rights of India, what is the position of the Government of India as to whether they can import food under P.L.. 480 under the new legislation? That point should be clarified

by the Government before the country.

SHRI P. GOVINDA MENON: All that I can say is that no legislation made by a foreign country affects the sovereign rights of this country. As regards what we have to do in the future, that question will be considered when the occasion arises.

to Questions

SHRI NIREN GHOSH: The Government can consider stoppage of import of foodgrains from the U.S. since such a deliberate legislation in relation to other sovereign countries has been passed.

SHRI P. GOVINDA MENON: That is a hypothetical question.

MJl. CHAIRMAN: The question hour is over.

WRITTEN ANSWERS TO **QUESTIONS**

tBONUS TO EMPLOYEES OF SEVEN MAJOR PORTS

*257. SHRI M. V. BHADRAM: Will the Minister of TRANSPORT, AVIATION, SHIPPING AND TOURISM be pleased to state:

- (a) whether Government propose to pay Bonus to employees of seven major ports in the country; and
- (b) if so, what are the details of the same?

THE MINISTER OF TRANSPORT, AVIATION. SHIPPING AND TOURISM (SHRI N. SANJIVA REDDY): (a) and (b) A statement is placed on the Table of the House.

STATEMENT

(a) and (b) Employees of the Port Trusts are not entitled to receive bonus under the payment of Bonus Act, 1965. It has, however, been decided to make in ex-gratia payment to'all class III and class IV em-

tTransferred from the 18th November, 1966.